

Smt. Neelam Rai & Anr.
Vs.
H. B. Wadhwa

15.05.2020

An appeal under Section 38 of the Delhi Rent Control Act alongwith an application for urgent hearing has been received from the Filing Section.

Present: Mr. Navin Gupta, Advocate learned counsel for the appellants.

Heard. Perused the record.

Put up for consideration on 16.06.2020 as prayed.

Pi-Ki

**District Judge (Commercial Court)
On Emergency Duty
Central District, Tis Hazari Courts,
Delhi/15.05.2020**